

REFERENCE MADE BY THE HON'BLE MR. Y.K. SABHARWAL, CHIEF JUSTICE, HIGH COURT OF JUDICATURE AT BOMBAY, TO LATE MR. SHRIRAM JANARDANRAO DESHPANDE, FORMER JUDGE OF THE BOMBAY HIGH COURT, ON FRIDAY, 29TH OCTOBER 1999.

My learned brother Justice Gokhale, Justice V.S. Deshpande, former Chief Justice of this Court, Mr. C.J. Sawant, Advocate-General, Mr. Dilip Bhosale, Member, Bar Council of Maharashtra & Goa, Mr. M.S. Sanghavi, President of the Bombay Bar Association, Mr. V.A. Gangal, President of Advocates' Association of Western India, Mr. A.S. Bhatt, President of Bombay Incorporated Law Society, Members of the Bar, Ladies and Gentlemen,

We have assembled here to mourn the sad demise of late Justice Shriram Janardanrao Deshpande, who died on **October 18, 1999.**

Justice Deshpande was born on 13th April 1924. He had his school education in Yogeshwari Nutan Vidyalaya High School at Ambejogai in Beed District. After obtaining his B.A. Degree from Nagpur University in 1944, Justice Deshpande passed his LL.B. in 1947 and joined the Bar in the same year. He started practice in Civil, Criminal and Writ

matters in the former State of Hyderabad from 1950. In 1956 he started his practice in this Court.

From 17th October 1953 to 1956 Justice Deshpande was Public Prosecutor, Tribunal of Enquiry at Hyderabad. He worked as Assistant Government Pleader in the Bombay High Court from 1957 to 1958. In the year 1976, he was appointed Senior Panel Counsel for the State of Maharashtra. Justice Deshpande was Chairman of Enrolment Committee and Disciplinary Committee of the Bar Council.

Justice Deshpande was elevated as a Judge of this Court on 29th September 1981 and retired on 13th April 1986. After retirement, Government of India appointed Justice Deshpande Chairman of Oil Section on Board and he continued to hold the said post for five years.

Justice Deshpande had a gentle personality and always maintained cordial relations with his colleagues and members of the Bar. During his tenure as a Judge, Justice Deshpande rendered several landmark judgments.

Now that he has left us for a place from where no traveller returns, let us pray that his soul is freed from the bond of flesh. May his soul, at the end of his brilliant mundane career, find an everlasting abode of peace.

On behalf of myself, Justice Gokhale and all my learned colleagues and all of you assembled here, I convey my heartfelt condolences to the members of the bereaved family and in particular to his four sons, one of whom is an Assistant Government Pleader, and three daughters.

May his soul rest in eternal peace.

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